

grants or project grants, during the last three years including the year 1978-79; and

(d) what criteria have been laid down for selection of cultural troupes for this purpose and what is the machinery to ensure that the criteria are followed?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) Financial assistance is given to groups of performing artists under the following Schemes:—

(i) Financial Assistance to Dance-Drama and Theatre Ensembles. This scheme is administered by the Department of Culture. Under the Scheme, financial assistance is given to professional groups working in the field for more than 10 to 15 years, to cover expenses towards salaries of artistes and cost of new productions.

(ii) Scheme of grants to Cultural institutions working in the field of performing arts. This scheme is administered by the Sangeet Natak Akademi. Grants under the Scheme are given for some specific projects or for maintenance.

(c) A statement giving the financial assistance granted to the institutions by the Department of Culture as well as the Sangeet Natak Akademi is enclosed. [See Appendix CVII, Annexure No. 14].

(d) The main criteria are artistic excellence, contribution to the field and the importance of the project.

Land reforms in States

205. PROF. RAMLAL PARIKH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the latest position regarding implementation of land re-

forms in each State as compared to that during the last three years;

(b) what is the acreage of surplus agricultural land acquired in each State during last three years, year-wise;

(c) what is the acreage of land which has been distributed to landless in each State during the same period; and

(d) what are the details of the directives given by the Central Government in this regard?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c) The available information is given in Statements I and II. [See Appendix CVII, Annexure No. 15].

(d) State Governments have been urged to accelerate the pace of implementation and to ensure that land already taken possession of by them is distributed forthwith. Further they have been requested to ensure that allotment of land is accompanied by necessary entries in this favour in land records and that their possession is not disturbed.

Supply of "Polio Drops"

206. SHRI T. ANJIAH:
SHRIMATI SAROJ
KHAPARDE:
SHRI SHYAM LAL YADAV:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the supply of "Polio Drops" is controlled by Government;

(b) whether Government are aware that a very large number of private doctors/medical practitioners have been administering liquid glucose to infants and children in the name of 'Polio Drops'; and